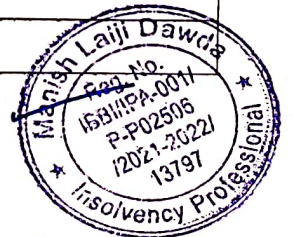


FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****WADHWA BUILDCON LLP OPERATING IN REAL ESTATE SECTOR TO CARRY ON THE BUSINESS OF BUILDERS, DEVELOPERS AND CONTRACTORS AND SUCH OTHER ALLIED ACTIVITIES AT KALYAN, MAHARASHTRA.**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	WADHWA BUILDCON LLP LLPIN : AAC-9756 PAN : AABFW9306L
2.	Address of the registered office	104, First Floor, A-Wing, Opposite B-Ward, Wadhwa Meadows Kalyan – 421301
3.	URL of website	https://wadhwabuildcon.co.in/
4.	Details of place where majority of fixed assets are located	No major fixed assets but the Corporate Debtor has three Real Estate projects: Wadhwa Rhodesia (Phase I & II) - Survey No. 158/9, Part 1, DP Road, Bhiwandi-421302 Wadhwa Florence Pearl - Survey No. 158/9, Part 1, DP Road, Bhiwandi-421302 Wadhwa Regalia (Phase I, II & III) – CTS 98, 133 & 134, Netivali, Kalyan, Dist. Thane, Maharashtra – 421306.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	The Corporate Debtor is under CIRP since 2020 and therefore no main products/ services sold in last financial year.
7.	Number of employees/ workmen	6
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://wadhwabuildcon.co.in/ sending a request by email to cirpwbl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://wadhwabuildcon.co.in/ sending a request by email to cirpwbl@gmail.com
10.	Last date for receipt of expression of interest	05.11.2024
11.	Date of issue of provisional list of	15.11.2024



	prospective resolution applicants	
12.	Last date for submission of objections to provisional list	20.11.2024
13.	Date of issue of final list of prospective resolution applicants	30.11.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.12.2024
15.	Last date for submission of resolution plans	04.01.2025
16.	Process email id to submit Expression of Interest	<u>cirpwbl@gmail.com</u>



AFA Certificate No.: AA1/13797/02/300628/107198 (Valid up to -30.06.2025)

Registered Address: 205 A, 2nd Floor, Hiren Light Industrial Estate, Behind Johnson & Johnson, Mogul Lane, Bhagoji Kheer Marg, Mahim West, Mumbai 400016

Mobile Number: 8767645419

Date: 22nd October, 2024
Place: Mumbai

SD/-
CA MANISH DAWDA
IBBI/PA-001/IP-P-02506/2021-2022/13797

Resolution Professional
For Wadhwa Buildcon LLP

Process Email id: cirpwbl@gmail.com

IBBI Registered Email id: ip.dawdamanish@gmail.com

Manish Lalji Dawda
Insolvency Professional
Reg. No. IBBI/PA-001P-P02506/2021-2022/13797

WHIRLPOOL OF INDIA LIMITED
 CIN No: L29191PN1960PLC020063
 Regd. Office: Plot No. A-4 MIDC, Ranjangaon, Taluka- Shirur, Distt.- Pune - 412220, Maharashtra
 Corporate Office: Plot 40 Sector - 44, Gurugram - 122002, Haryana
 Website: www.whirlpoolindia.com, Email: investor_contact@whirlpool.com

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost/ misplaced and the registered holders thereof/claimants thereto have requested to the Company for issuance of Duplicate Share Certificate(s) in lieu of lost share certificate(s):

Sr. No.	Folio No.	Name	Shares	Distinctive No.	S/C No.
1	000895S	Shakti Raj Jain	300	299164 - 299463	690791

Any person(s) who has/have any claim(s) in respect of the aforesaid Share Certificate(s) should lodge the claim in writing with RTA of the Company at delhi@linkintime.co.in or by sending the claim documents at the below mentioned address within 15 days from the publication hereof. The Company will not thereafter be liable to entertain any claim in respect of the said Share Certificate(s) and shall proceed to issue the Duplicate Share Certificate(s) pursuant to Rule 4(3) of the Companies (Issue of Share Certificate) Rule 1960.

Link Intime India Private Limited
 Noble Heights, 1st Floor, Plot No. NH-2, LSC, C-1 Block, Near Savitri Market, Janakpuri, New Delhi-110058

For Whirlpool of India Limited
 Sd/-
 Roopal Singh
 Company Secretary

Place : Gurugram (Haryana)
 Date : 21.10.2024

IIFL SAMASTA FINANCE LIMITED
 CIN: U65191KA1995PLC057884
 Registered Office: No. 110/3, Labagh Main Road, Krishnappa Layout, Bengaluru - 560027
 Website: www.iiflsamasta.com, Tel: 080 4291 3500

Reg 52(8) Read With Reg 52(4) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015
Statement of Unaudited Financials Results for the quarter ended September 30, 2024 (Amount in ₹ Cr)

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		Sep 30, 2024	Sep 30, 2023	March 31, 2024
		Unaudited	Unaudited	Audited
01	Total Income from Operations	669.93	694.49	2731.06
02	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	42.92	185.06	657.14
03	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	42.92	185.06	657.14
04	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	34.19	141.39	503.05
05	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	33.88	141.30	501.17
06	Paid up Equity Share Capital	668.44	593.64	668.44
07	Reserves (excluding Revaluation Reserve)	1,496.48	960.45	1,341.28
08	Securities Premium Account	484.06	358.85	484.06
09	Net worth	2,077.26	1,474.43	1,919.99
10	Paid up Debt Capital / Outstanding Debt	19.49%	11.48%	17.13%
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	3.60	5.47	4.64
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)	-	-	-
1. Basic:		0.51	2.38	8.09
2. Diluted:		0.50	2.38	7.95
14	Capital Redemption Reserve	-	-	-
15	Debtenture Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable
# - Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.				

By Order of the Board
 For IIFL Samasta Finance Limited
 Sd/-
 Venkatesh N.
 Managing Director
 DIN: 01018821

Date : October 21, 2024
 Place : Bengaluru

Note: A) The above is an extract of the detailed format of quarterly/ annual financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly/ annual financial results is available on the websites of the Stock Exchange(s) and the listed entity (https://www.bseindia.com). B) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL (https://www.bseindia.com). C) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR WADHWA BUILDCON LLP
 OPERATING IN REAL ESTATE SECTOR TO CARRY ON THE BUSINESS OF BUILDERS, DEVELOPERS AND CONTRACTORS AND SUCH OTHER ALLIED ACTIVITIES AT KALYAN, MAHARASHTRA.
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.:	WADHWA BUILDCON LLP LLPIN : AAC-9756 PAN : AABFW9306L
2. Address of the registered office	104, First Floor, A-Wing, Opposite B-Ward, Wadhwa Meadows Kalyan - 421301
3. URL of website	https://wadhwabuildcon.co.in/
4. Details of place where majority of fixed assets are located	No major fixed assets but the Corporate Debtor has three Real Estate projects: Wadhwa Rhodessia (Phase I & II) - Survey No. 158/9, Part 1, DP Road, Bhiwandi-421302 Wadhwa Florence Pearl - Survey No. 158/9, Part 1, DP Road, Bhiwandi-421302 Wadhwa Regalia (Phase I, II & III) - CTS 98, 133 & 134, Netivli, Kalyan, Dist. Thane, Maharashtra - 421306.
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	The Corporate Debtor is under CIRP since 2020 and therefore no main products/ services sold in last financial year.
7. Number of employees/ workmen	6
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://wadhwabuildcon.co.in/ sending a request by email to cirpwb@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://wadhwabuildcon.co.in/ sending a request by email to cirpwb@gmail.com
10. Last date for receipt of expression of interest	05.11.2024
11. Date of issue of provisional list of prospective resolution applicants	15.11.2024
12. Last date for submission of objections to provisional list	20.11.2024
13. Date of issue of final list of prospective resolution applicants	30.11.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.12.2024
15. Last date for submission of resolution plans	04.01.2025
16. Process email id to submit Expression of Interest	cirpwb@gmail.com

CA MANISH DAWDA
 IIBBI/PA-001/IP-P-02506/2021-2022/13797
 Resolution Professional For Wadhwa Buildcon LLP
 AFA Certificate No.: AA1/13797/02/300628/107198 Valid up to - 30.06.2025
 Registered Address: 205 A, 2nd Floor, Hiren Light Industrial Estate, Behind Johnson & Johnson, Mogal Lane, Bhagoji Kheer Marg, Mahim West, Mumbai 400016
 Mobile Number: 8767645419
 Process Email id: cirpwb@gmail.com
 Date: 22nd October, 2024
 Place: Mumbai
 IIBBI Registered Email id: ip.dawdamanish@gmail.com

LIC MUTUAL FUND
LIC Mutual Fund Asset Management Limited
 (Investment Managers to LIC Mutual Fund)
 CIN No: U67190MH1994PLC077858
 Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai - 400 020
 Tel.No.022-66016000 Toll Free No. 1800 255 5678 Fax No.022-66016191
 Email: service_lifm@lifmtech.com • Website: www.lifm.com

NOTICE NO. 41 OF 2024-2025

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 18 th October 2024 (₹ per unit)
LIC MF Aggressive Hybrid Fund - Regular Plan-IDCW Option	10	0.10	24 th October 2024	17.0507

*The payout shall be reduced by the amount of applicable statutory levy.
 **Or the immediate next Business Day if that day is not a Business Day.
 Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.
 In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.
 IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.
 In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

Date : 21st October 2024
 Place : Mumbai

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
 Sd/-
 Authorized Signatory

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.
 Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

EXXARO TILES LIMITED
 CIN: L26914GJ2008PLC025218
 Registered Office: Survey No. 169 & 170, Vandi, Harsol Road, At & P.O.: Mahelva, Ta-Tarad, Sabarkantha, Gujarat-383305.
 Website: www.exxarotiles.com, Email: cs@exxarotiles.com, Tel: 079-3500 5555

NOTICE OF POSTAL BALLOT

Notice is hereby given that the resolutions set out below are proposed for approval by the Members of the Company by means of Postal Ballot, only by way of remote e-voting process ("e-voting") being provided by the Company to all its Members to cast their votes electronically, pursuant to the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), General Circular No.09/2023 dated September 25, 2023 read with General Circular No.14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020 and all other relevant Circulars issued by the Ministry of Corporate Affairs from time to time (collectively referred to as "MCA Circulars"). Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification(s) or reenactment(s) thereof for the time being in force).

Description of Resolution	Type of Resolution
1. Sub-division/ split of existing 1 (One) Equity Share of face value of Rs. 10/- (Rupees Ten Only) each fully paid up into 10 (Ten) Equity Shares of face value of Rs. 1/- (Rupees One Only) each fully paid up; and	Ordinary
2. Alteration of Capital Clause (Clause V) of the Memorandum of Association of the Company.	Ordinary

In compliance with the MCA Circulars, this Postal Ballot Notice is being sent only through electronic mode to those Members whose names appear on the Register of Members/ Depositories' records, as the case may be, as on the cut-off date Friday, October 18, 2024 and whose email address is registered with the Company's RTA/ Depository Participants (DP). The Company has completed dispatch of the said Notice on 21st October, 2024. The Postal Ballot Notice will also be available on the Company's website www.exxarotiles.com, websites of the Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

In compliance with Regulation 44 of the SEBI Listing Regulations and pursuant to the provisions of Sections 108 and 110 of the Act read with the Rules made thereunder and the MCA Circulars, the manner of voting on the proposed resolution is restricted only to e-voting i.e., by casting votes electronically instead of submitting postal ballot forms. The Company has engaged the services of National Securities Depository Limited (NSDL) as the agency to provide e-voting facility. Members are requested to read the instructions in the Notes in this Postal Ballot Notice so as to cast their vote electronically. The votes can be cast during the following voting period:

Commencement of e-voting 09:00 Hrs. IST on Tuesday, October 22, 2024
End of e-voting 17:00 Hrs. IST on Wednesday, November 20, 2024

The e-voting facility will be disabled by NSDL immediately thereafter and will not be allowed beyond the said date and time. The last date of e-voting, i.e., November 20, 2024, shall be the date on which the resolution would be deemed to have been passed, if approved by the requisite majority.

The Board of Directors of the Company has appointed M/s. Vasant Patel & Associates, Practicing Company Secretaries (CP No. 3848), as the Scrutinizers for conducting the Postal Ballot, through e-voting process, in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or any person authorized by him in writing. The results of e-voting will be declared on or before Friday, November 22, 2024, 17:00 Hrs. IST. The results declared along with the Scrutinizer's Report, will be placed on the website of the Company www.exxarotiles.com and on the website of National Securities Depository Limited (NSDL) www.evoting.nsdl.com immediately after the declaration of results by the Chairman or any person authorized by him in writing. The results shall also be immediately forwarded to the Stock Exchanges where the Company's shares are listed viz., BSE Limited and National Stock Exchange of India Limited.

In case of any queries/ grievance, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the Download section of www.evoting.nsdl.com. You may also send a request to Ms. Pallavi Mhatre, Senior Manager, National Securities Depository Limited, Trade World, A Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 at the e-mail address evoting@nsdl.co.in or call on 022-4886 7000 and 022-2499 7000.

On behalf of the Board of Directors,
 EXXARO TILES LIMITED
 Sd/-
 Mr. Mukeshkumar Patel
 Managing Director
 DIN: 01944968

Date: 14th October, 2024
 Place: Ahmedabad

COMFORT FINECAP LIMITED
 CIN: L65923WB1982PLC035441
 Registered Office: 22, Block B, Camac Street, Behind Pantaloons, Kolkata, West Bengal - 700 016;
 Corporate Office: 301, 3rd Floor, A wing, Hatia Arch, S. V. Road, Malad (West), Mumbai - 400064;
 Phone No.: 022 - 6894 8500 / 08 / 09, Fax: 022-2889 2527; Email: info@comfortfinecap.com; Website: www.comfortfinecap.com

EXTRACT OF THE UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2024 (Rs. in Lakh, except EPS)

Sr. No.	Particulars	Quarter Ended		Half Year Ended		Year Ended
		30.09.2024	30.06.2024	30.09.2023	30.09.2024	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Income	312.28	401.58	377.25	713.86	1395.95
2	Net Profit / (Loss) for the period (before Tax and Exceptional items and/or Extraordinary items)	144.69	268.84	220.77	413.52	425.99
3	Net Profit / (Loss) for the period before Tax, (after Exceptional items and/or Extraordinary items)	144.69	268.84	220.77	413.52	425.99
4	Net Profit / (Loss) for the period (after Tax, Exceptional items and/or Extraordinary items and share of Profit/Loss) of associates	104.47	192.49	163.24	296.96	312.99
5	Total Comprehensive Income for the period (after tax) and Other comprehensive income/Loss	104.47	192.49	162.60	296.96	311.71
6	Equity Share Capital (Face Value Rs. 2/- each)	1085.13	1085.13	1085.13	1085.13	1085.13
7	Reserves (excluding revaluation reserve as shown in the Audited Balance Sheet of the previous accounting year)	0.00	0.00	0.00	0.00	0.00
8	Earnings Per Share (EPS) Face value of Rs. 2/- each) Basic & Diluted	0.19*	0.35*	0.30*	0.55*	0.58*

*Not Annualised

1. The above unaudited financial results are reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on October 21, 2024.
 2. The above is an extract of the detailed format of unaudited consolidated financial results for the quarter and half year ended September 30, 2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited financial results (standalone and consolidated) are available on the Company's website at www.comfortfinecap.com and on the website of the Stock Exchange where the Company's shares are listed i.e. at www.bseindia.com.
 3. The Company is operating in a single segment.
 4. The extract of the unaudited standalone financial results for the quarter and half year ended September 30, 2024 of Comfort Finecap Limited is as under.

Sr. No.	Particulars	Quarter Ended		Half Year Ended		Year Ended
		30.09.2024	30.06.2024	30.09.2023	30.09.2024	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Income	312.28	401.58	377.25	713.86	1395.95
2	Profit/Loss before tax	144.69	268.84	220.77	413.52	425.99
3	Profit/Loss for the period	104.48	192.49	163.24	296.97	313.00

5. To comply with the requirement of Ind AS 19 Employee Benefits company has changed its accounting policy with respect to Defined Benefit Plan in the nature of Gratuity and has obtained the Actuarial Valuation report from Actuary. In accordance with Ind AS 8 - Accounting Policies, Changes in Accounting Estimates and Errors, the effect of the change has been given retrospectively in all the period presented.

For and on behalf of the Board of Directors of Comfort Finecap Limited
 Sd/-
 Ankur Agrawal
 Director and Chairperson
 DIN: 06408167

Place: Mumbai
 Date: October 21, 2024

SATYA MicroCapital Ltd.
 सर्वे भवन्तु सुखिनः
 (CIN: U74899DL1995PLC068688)
 Corporate Office Address: SATYA Tower, Plot No 7A Sector 125 Noida, Uttar Pradesh- 201301 India
 Registered Office Address: 519, 5th Floor, DLF Prime Towers, Okhla Industrial Area, Phase-I, New Delhi-110020
 Phone No. 011-49724000, website : www.satyamicrocapital.com

Extract of the Financial Results for the Quarter ended September 30, 2024 (Rupees in million unless otherwise stated)

S.No.	Particulars	Quarter ended	Quarter ended	Year ended
		September 30, 2024	September 30, 2023	March 31, 2024
		Un-audited	Un-audited	Audited
1	Total income from operations	3,203.95	3,049.94	12,738.56
2	Net profit for the period (before tax, exceptional and/or extraordinary items)	278.15	508.48	1,754.26
3	Net profit for the period before tax (after exceptional and/or extraordinary items)	278.15	508.48	1,754.26
4	Net profit for the period after tax (after exceptional and/or extraordinary items)	207.27	379.93	1,309.07
5	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	157.90	378.16	1,295.90
6	Paid up equity share capital	657.01	640.24	656.45
7	Instruments entirely equity in nature	2.50	2.50	2.50
8	Reserves (excluding revaluation reserve)	2,657.82	1,724.13	2,272.72
9	Securities premium account	7,332.17	6,772.09	7,324.55
10	Net worth	10,649.50	9,138.96	10,256.22
11	Paid up debt capital / outstanding debt	51,804.52	46,928.18	47,118.19
12	Outstanding redeemable preference shares	Nil	Nil	Nil
13	Debt equity ratio (no. of times)	4.86	5.13	4.59
14	Earnings per share (of Rs.10/- each) (for continuing and discontinued operations) 1. Basic: 2. Diluted*:	3.16 3.13	6.04 5.88	20.91 20.24
15	Capital redemption reserve	Nil	Nil	Nil
16	Debtenture redemption reserve	Nil	Nil	Nil
17	Debt service coverage ratio	NA	NA	NA
18	Interest service coverage ratio	NA	NA	NA

*The EPS and DPS for the quarter ended September 30, 2023 are not annualised
Disclosure in compliance with Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015 (as amended) for the quarter ended September 30, 2024 are presented in below table:

S.No.	Particulars	Quarter ended September 30, 2024	S.No.	Particulars	Quarter ended September 30, 2024
1	Net profit after tax (Rs. in million)	207.27	9	Inventory turnover	NA
2	Earnings per share: Basic (not annualised) Diluted (not annualised)	3.16 3.13	10	Operating margin (%)	NA
3	Current ratio (no. of times)	NA	11	Net profit margin (%)	6.73%
4	Long term debt to working capital (no. of times)	NA	12	Sector specific equivalent ratios, as applicable:	
5	Bad debts to account receivable ratio	NA	13	GNPA (%)	2.99%
6	Current liability ratio (no. of times)	NA	14	NNPA (%)	1.48%
7	Total debts to total assets	0.82	15	CRAR (%)	24.93%
8	Debtors turnover	NA	16	Provision coverage ratio (%)	87.32%

Notes

1 The above financial results for quarter ended September 30, 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at their meetings held on October 21, 2024, in accordance with requirement of Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended). The financial results have been prepared in compliance with IND-AS as notified by Ministry of Corporate Affairs and were subjected to limited review by the statutory auditors of the Company.

2 The above is an extract of the detailed format of financial results for the quarter ended September 30, 2024 filed with the Stock Exchange (BSE Limited) under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results in terms of Regulation 52 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 for the quarter ended September 30, 2024 are also available on the website of BSE Limited i.e. www.bseindia.com and on the website of the Company at www.satyamicrocapital.com.

3 This extract of financial results for the quarter ended September 30, 2024 has been prepared in accordance with the requirement of Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with master circular SEBI/HO/DDHS/DDHS-PoD-1/P/CIR/2024/48 dated May 21, 2024, as amended.

For and on behalf of the Board of Directors of SATYA MicroCapital Limited
 Sd/-
 Vivek Tiwari
 Managing Director, CEO & CO
 DIN: 02174160

Place : New Delhi
 Date : October 21, 2024

HDFC MUTUAL FUND
 BHAROSA APNO KA
HDFC Asset Management Company Limited
 CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
 e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), has approved the following distribution under Income Distribution cum Capital Withdrawal ("IDCW") Option of **HDFC Arbitrage Fund**, an Open-ended Scheme investing in Arbitrage Opportunities ("the Scheme") and fixed **Thursday, October 24, 2024** (or the immediately following Business Day, if that day is not a Business Day) as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)	Net Asset Value ("NAV") as on October 18, 2024 (₹ per unit)
HDFC Arbitrage Fund - Wholesale Plan - Regular Plan - Normal IDCW Option (Payout and Reinvestment)	0.050	10.00	10.840
HDFC Arbitrage Fund - Wholesale Plan - Direct Plan - Normal IDCW Option (Payout and Reinvestment)			11.431
HDFC Arbitrage Fund - Wholesale Plan - Regular Plan - Monthly IDCW Option (Payout and Reinvestment)			11.265
HDFC Arbitrage Fund - Wholesale Plan - Direct Plan - Monthly IDCW Option (Payout and Reinvestment)			11.071

Amount of distribution per unit will be the lower of that mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the applicable NAV per Unit (adjusted for applicable stamp duty).

As mandated under SEBI (Mutual Funds) Regulations and Master circular for Mutual Funds dated June 27, 2024, for redemptions and IDCW declared, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments, only in exceptional circumstances for

